

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:2848  
ANSWERED ON:07.02.2014  
USE OF CNG  
Ramasubbu Shri S.

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) the names of cities/towns covered under the usage of compressed Natural Gas (CNG) at present State/UT-wise;
- (b) the actual requirement and supply of CNG to various States in the country, State/UT-wise;
- (c) whether there exists variations in prices of CNG among various States/UTs;
- (d) if so, the State/UT-wise details thereof along with the reasons for frequent hike in the price of CNG; and
- (e) the steps being taken by the Government to open more outlets of CNG and its area of coverage in the coming years?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAAGA LAKSHMI)

- (a): The names of the cities and towns, State/UT-wise, where Compressed Natural Gas (CNG) is being supplied is at Annexure-I.
- (b) to (e): During April to September, 2013, the average gas consumed for CNG purpose in the country was 7.33 MMSCMD.

The price of CNG is fixed by the City Gas Distribution entity and it varies across States and Union Territories depending upon cost of gas, transportation cost, cost to serve and various Central, State and local taxes/levies.

In order to promote the CNG (transport) sector, Government has issued guidelines on 03.02.2014 to meet the entire requirement of gas for CNG (transport) and PNG (domestic) through supply of domestic gas. This will lead to significant reduction in the price of both CNG and PNG. The CGD entities are in the process of revising CNG price downwards.

Government has established Petroleum and Natural Gas Regulatory Board (PNGRB) under the PNGRB Act, 2006. PNGRB has envisaged a phased roll out plan of CGD network development in several Geographical Areas (GAs) covering 331 cities/towns in the country. CGD network includes development of CNG stations. Moreover, CNG stations can also be established by any entity without authorization by the Petroleum & Natural Gas Regulatory Board (PNGRB). The guidelines for granting of rights to entities for sale of CNG as transportation fuel through their CNG stations are under process of finalization in the Ministry.